

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1327
ANSWERED ON:28.07.2015
Illegal Bangladeshi Immigrants
Singh Dr. Bhola

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court has recently taken a serious view of the illegal Bangladeshi immigrants in Assam and other parts of the country and directed the Union Government for taking steps to deport them;
- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJU)

(a) to (c): The Supreme Court of India had directed in Writ Petition (Civil) No. 562/2012 to prepare an action Plan for detection and deportation of illegal Bangladeshi Migrants in Assam and also effective guarding of India Bangladesh border. Pursuant to the directions passed by the Supreme Court, an Action Plan has been prepared for implementation. Implementation of Action Plan is being monitored periodically. Besides, the powers of identification, detection and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act, 1946.
